

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:14
ANSWERED ON:22.02.2013
PESA ACT
Reddy Shri Modugula Venugopala

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government proposes to amend the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA) by adopting certain provisions of the Constitution (73rd Amendment) Act;
- (b) if so, the details thereof;
- (c) whether the Government has consulted to State Governments in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (d): Yes, Madam. A proposal to amend the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA) was initiated in 2010 with a view to removing certain ambiguities and deficiencies in the Act, and facilitate implementation of the Act. Consultation process with the State Governments was simultaneously started which has not reached a conclusive stage.